

ITEM NO.101

COURT NO.11

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 57/2013

SONU @ SUNIL

Appellant(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

(PART-HEARD BY HON'BLE SANJAY KISHAN KAUL AND HON'BLE K.M. JOSEPH ,JJ. )

Date : 05-12-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE K.M. JOSEPH

For Appellant(s) Mr. Anukulchandra Padhan, Sr. Adv.  
Mr. Md. Farman, AOR  
Mr. Salman Khan, Adv.

For Respondent(s) Mr. R.K. Rathore, Adv.  
Mr. Harsh Parasher, Adv.  
Mrs. Swarupama Chaturvedi, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Arguments heard.

Judgment reserved.

Learned counsel for the parties to file short synopsis of their respective submissions by reference to the evidence on or before 9<sup>th</sup> December, 2019.

Learned counsel for the appellant/convict to file translated copy of the testimonies of Pws-3 and 5 by the said date.

(ASHA SUNDRIYAL)  
COURT MASTER

(ANITA RANI AHUJA)  
COURT MASTER